# Security Staff in Public Sector units

1386. SHRI SURESH PACHOURI : Will the Minister of LABOUR be pleased to state .

- (a) whether it is a fact that some of the public sector units in the Capital, such as Mother Dairy and Indian Oil Corporation, have been employing security and other staff through private contractors;
- (b) whether Government are aware that 30 per cent of the emoluments paid by these units are actually pocketed by the contractors;
- (c) whether Government are also aware that the contractors do not pay any statu tory benefits, such as medical aid P.F. etc. to the contract labour and that their services are terminated before completion of five years in order to escape from payment of the above benefits; and
- (d) if BO, whether Government propose to appoint a high powered Parliamentary Committee to go into this serious infringe ment of Government directives on contract labour by public sector units?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) According jot the information received from Delhi AdministrEU tion, Mother Dairy and Indian Oil Corporation are employing some categories of workmen, including security staff, through contractors.

(b) to (d) No specific instances his nature have come to notice. Whenerer complaints of exploitation of labour or contravention of labour laws are received they are forwarded to the appropriate agencies for suitable action. The Contract Labour (Regulation and Abolition) Act, 1970 does not envisage complete abolition of contract labours. It provides aholftion wherever possible and regulation in other cases. There is no proposal to ap point a high powered Parliamentary Com mittee. .

### Poaching by a Diplomat

1387. SHRI DINKARRAO GOVLNID-RAO PATIL: Will the Minister of EX-TERNAL AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to a news-item which appeared in "India Today' of September 15, 1986 to the effect that a West Asian diplomat was caught while poaching;
- (b) if so, the name of the country to which the diplomat belonged and the action taken in the matter; and
- (c) what steps Government propose to take to check the incidents of poaching by diplomats?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Government have no information to confirm the veracity of the news report.

- (b) Does not arise. However, Government have received general reports about diplomats not carrying the requisite licences engaging in game hunting in states adjoining Delhi.
- (c) Existing regulations relating to game hunting apply as much to foreign diplomats as to other Indian or foreign individuals. These regulations have been repeatedly brought to the attention of foreign nyssions in Delhi.

# Port calls by U.S. warships at Indian' Porte

1388. SHRI SHARAD YADAV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the January, 1985 issue of the publication Asian Surrey, Vol. XXV, Mo. F about port calls by U.S. warships at Indian ports during the year 1984-85; and
- (b) if so, what steps, if any, were taken to ensure that these warships wer e. not

# Nuclear-propelled or carried no nuclear weapons on board

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, sir

(b) Government have conveyed to foreign Governments that while requesting clearance of visits of foreign vessels to Indian ports they should keep in view Government's policy of opposition to the presence of nuclear weapons in the Indian Ocean area and Government's consequent expectation that requests for host facilities will not be sought for vessels which have nuclear weapons on board.

#### **Proliferation of Trade Unions**

1389. SHRIMATI KRISHNA KAUL: Will the Minister of LABOUR be pleased to state:

- (a) whether Government propose to lake steps to curb proliferation of trade unions in industries and lay down the norm of one industry one union; if so, what are the details thereof; and
  - (b) if not, what are reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) In order to curb multiplicity of trade unions, some proposals for amendments to the Indus-trial Disputes Act 1947 and the Trade Unions Act, 1926 were considered by the Standing Labour Committee at its meeting held on 22nd and 23rd September, 1986. These include provision for a statutorily recognised collective bargaining agent/ council for a unit or for an industry for a specifed term, increase in the minimum rnembenhip required for registration. There was, however, no proposal regarding ose union in one industry.

There was wide ranging exchange of views from members of the Committee representing workers, employers and the Government. The aeed for having statutorily recognised bargaining agents at unit and industry levels was recognised. It was felt that efforts should be made to ensure that existing multiplicity of unions is reduced and the trade unions become effective and strong in organisation. Government has not taken any decision in the matter.

### U.S. permission to Khalistan supportersto march in the parade of immigrantcommunities in New York

1390. SHRI SATYA PRAKASH MALAVIYA: SHRI VIRENDRA VERMA: SHRI SHARAD YADAV:

Will the Minister of EXTERNAL AFFAIRS be pleased to state;

SHRI N. E. BALARAM:

- (a) whether it is a fact that Khalistan supporters were recently allowed by the U. S. authorities to march in the parade of immigrant communities in New York under a separate flag despite protests by the Indian Consulate in advance and that the Indian associations boycotted the parade in protest;
  - (b) if so, what are the details thereof; and
- (c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b) Following intervention by the Consulate General of India, New York, the World Sikh Organisation was not allowed to participate in the International Immigrants Parade in New York on October 26, 1986, organised by a non-official group called the International Immigrant Foundation. However, the Sikh Cultural Society, as an ethnic cultural group, participated in the Parade in the section reserved for the Indian Community Representatives of Indian associations withdrew from the parade on finding that their float had been placed in the wrong order and, contrary to earlier assurances, non-national were being used.